

**Central Administrative Tribunal  
Principal Bench**

**OA No.3290/2019**

New Delhi, this the 16<sup>th</sup> day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**



Robin Singh,  
Aged 33 years,  
S/o Shri Kushal Pal Singh,  
Junior Statistical Officer,  
Regional Office, Agra,  
Field Operations Division,  
National Sample Survey Office,  
Ministry of Statistics and Programme Implementation,  
64/4, B-Wing, Second Floor, CGO Complex,  
Sanjay Place, Agra-282003.  
R/o Qr. No.14, Type-III, GPRA,  
Sector-15, Sikandra,  
Agra-282007.

...Applicant

(By Advocate: Shri Tushar Ranjan Mohanty)

**Versus**

Union of India through  
The Chief Statistician of India and Secretary,  
Ministry of Statistics and Programme Implementation,  
Sardar Patel Bhawan, Parliament Street,  
New Delhi-110001.

...Respondent

(By Advocate : Ms. Anupama Bansal )

**ORDER (ORAL)**

**Justice L. Narasimha Reddy, Chairman :-**



The applicant is working as Junior Statistical Officer in the respondent Ministry. He was placed under suspension through order dated 05.07.2019 and it was extended thereafter through order dated 14.10.2019. This OA is filed challenging the order of suspension, as extended subsequently. Several grounds are raised in the OA.

2. When the OA was listed on 19.11.2019, we passed an order, directing that in case the applicant reports to duty within 15 days, the feasibility of permitting him to join the duty, shall be considered, so that substantial amount towards Subsistence Allowance is not paid, without extracting work. Today it is brought to our notice that the applicant is reinstated into service. With this, the order of suspension stands revoked. We, therefore, dispose of the OA, taking on record, the fact that the applicant is reinstated.

4. It is stated that the disciplinary proceedings are pending against the applicant. The manner in which the

period of suspension is to be treated, shall be decided by the Disciplinary Authority while passing the final orders therein.

There shall be no orders as to costs.



(Aradhana Johri) (Justice L. Narasimha Reddy)  
Member (A) Chairman

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